

Setting up of TV Relay Centres at Gopalganj and Siwan

2921. SHRI RAJMANGAL MISHRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether T.V. relay centres have been set up in Gopalganj and Siwan districts of Bihar; and

(b) whether Government propose to increase the transmission range of these centres from the existing 5 Km. to cover wider areas?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) Yes, Sir. A low power (100W) TV transmitter has been set up, each at Gopalganj and Siwan, in Bihar.

(b) These transmitters provide coverage within their normal service area of about 15 Kms. inclusive of fringe areas where fair reception can be obtained by the use of tall boosters and/or multi-element antennae. Further expansion of TV service in Gopalganj and Siwan districts of Bihar, as also in other parts of the country similarly placed, would depend upon the availability of resources for this purpose in the future plans of TV expansion.

Highest Income Tax and Wealth Tax Payers

2922. SHRI RAGHAVJI: Will the Minister of FINANCE be pleased to state:

(a) the details of the first ten persons having highest income and those first ten persons who have been assessed to pay the highest amount of wealth tax and income-tax as per the assessment made for the assessment year 1987-88;

(b) the amount of total income and wealth of each such individuals assessed for the assessment year 1987-88; and

(c) the details of persons who have filed appeals against such assessment?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c). The information is being collected and will be laid on the Table of the House in due course.

[English]

Lawyers Strike

2923. SHRI RAMDAS SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of times the lawyers throughout the country went on a partial/complete strike during the last three years, years-wise; and

(b) their demands in each case and steps being taken by Government in consultations with the Bar Council of India to prevent such strikes in future?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). Lawyers sometimes have gone on strike mainly on grounds relating to appointment of Presiding Officers, administrative and judicial reforms, lack of proper treatment of judicial officers, assault on lawyers, establishment of additional courts/benches, etc. The Law Commission in its 131st Report recommended that the members of the legal profession ordinarily should not resort to strike either to ventilate their grievances or in support of some causes held dear to them, and that the strike by them on the ground of their dispute with police or administrative departments or some other grievances not attributable to the court administration must be wholly es-